



2026:AHC:16788

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 4026 of 2025

Kunj Lal

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjay Kumar Pandey
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. The instant public interest litigation has been filed for the following relief:-

"A. Issue a writ order or direction in the nature of mandamus directing/ commanding the respondent authority to remove the illegal encroachment of respondent nos. 3 and 4 arazi no. 121, (Public Road) which is situated in Village Jungal Matadin Police Station- Shahpur, District Gorakhpur.

B. Issue a writ order or direction in the nature of mandamus directing/ commanding the respondent no.2 to decide the representation dated 14.10.2025 within the stipulated period."

2. Prayer has been made for removal of illegal encroachment of private respondent nos. 3 & 4 from the plot in question which is recorded as class 6-2 category plot (abadi) in the revenue records.

3. Instruction dated 6.1.2026 sent by the Tehsildar, Sadar, Gorakhpur is taken on record.

4. Learned standing counsel on the basis of the instruction dated 6.1.2026 submitted that plot no. 121, area 0.2670 hect. is recorded as *abadi* in the revenue records and the villagers have constructed their houses over the same since long, as such, no interference is required in the matter. He also placed the copy of *khatauni* annexed along with the instant P.I.L. in order to demonstrate that the plot is recorded as *abadi*.

5. I have considered the records.

6. The P.I.L. cannot be entertained in respect to the plot which is recorded as *abadi*.

7. No interference is required in the matter.

8. The public interest litigation is dismissed.

(Chandra Kumar Rai,J.)

January 22, 2026
C.Prakash